

[Shri D. R. Chavan]

(2) (i) Review by the Government on the working of the Madras Refineries Limited, Madras for year 1968-69.

(ii) Annual Report of the Madras Refineries Limited, Madras for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—2151/69.]

NOTIFICATIONS UNDER CUSTOMS ACT 1962, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the Table—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

(i) G. S. R. 2087 (Hindi version) published in Gazette of India dated the 30th August, 1969 together with an explanatory memorandum.

(ii) G. S. R. 2219 (Hindi version) published in Gazette of India dated the 13th September, 1969 together with an explanatory memorandum.

(iii) G. S. R. 2658, (Hindi and English versions) published in Gazette of India dated the 22nd November 1969 making certain amendment to Notification No. G. S. R. 575 dated the 28th May, 1960.

[Placed in Library. See No. LT—2152/69.]

(2) A copy of the Customs and Central Excise Duties, Export Drawback (General) Fortieth Amendment Rules, 1969, (Hindi and English versions) published in Notification No. G. S. R. 2659 in Gazette of India dated the 22nd November, 1969, under section 159 of the Customs Act,

1962 and section 38 of the Central Excise and Salt Act, 1944. [Placed in Library. See No. LT—2153/69]

(3) A copy of the Central Excise (Eleventh Amendment) Rules, 1969 (Hindi version) published in Notification No. G.S.R. 2635 in Gazette of India, dated the 15th November, 1969, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-2154,69.]

(4) A copy of the Annual Report of the Delhi Financial Corporation together with statement of assets and liabilities, profit and loss account and the Auditor's Report for the year 1968-69 together with its Hindi version published in Notification No. F. 6/9/69-Fin (G) in Delhi Gazette dated the 18th September, 1969, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951. [Placed in Library. See No. LT-2155/69]

CARDOMON (LICENSING AND REGISTRATION) SECOND AMENDMENT RULES 1969

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI CHOWDHARY RAM SEWAK) ; I beg to lay on the Table a copy of the Cardamom (Licensing and Registration) Second Amendment Rules, 1969 published in Notification No. G.S.R. 2421 in Gazette of India dated the 18th October, 1969 under sub-section (3) of section 33 of the Cardamom Act, 1965. [Placed in Library. See No. LT-2156/69.]

12.54 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : Last Friday when I announced the business of the House I said that the Constitution (Twenty third) Amendment Bill would be taken up on the 9th and it was agreed to by the House. Since the Business Advisory Committee had allotted six hours, it would mean the debate would take place on the 9th but the voting would be on the 10th. Some

Muslim Members pointed out that on the following day there is *Id*.

MR. SPEAKER : In order to accommodate the request of the Muslim Members you can take it up a day earlier.

SHRI RAGHU RAMAIAH : It will be taken up on the 8th and the voting will be on the 9th.

श्री सरङ्ग पाण्डेय (गाजीपुर) : अध्यक्ष महोदय, गन्ने के प्रश्न पर एक बहस होने वाली थी। इस सप्ताह भी उस का कोई जिक्र नहीं है। मैं यह जानना चाहता हूँ कि वह बहस कब होगी।

MR. SPEAKER : This is only concerning one item. There is no other item ; nothing. This is only concerning the request by Muslim Members to allow them a free day on the 10th for prayers. I hope the House agrees to it.

12-56 hrs.

PERSONAL EXPLANATION BY MEMBERS

THE DEPUTY MINISTER (SHRI-MATI NANDINI SATAPATHY) : Sir, I rise on a point of personal explanation. On the 26th November, 1969, during the course of his speech, Shri Manubhai Patel made some references to me. He said : I quote :

“परसों ही कांग्रेस वर्किंग कमेटी में जो तीन नये सदस्य लिए गये हैं, अर्थात् श्री चन्द्रजीत यादव, श्रीमती नन्दिनी सत्पथी और श्री गरेश, उन के बारे में श्री चिन्तामणि पाणिग्रही, श्री वेदव्रत बरुबा आदि ने जाकर प्राइम मिनिस्टर से यही शिकायत की है कि वह कम्युनिस्ट हैं। उन्होंने कहा है कि वह कम्युनिस्ट हैं, मैं इस लिए विरोध नहीं करता हूँ। मैं विरोध इस लिए करता हूँ कि वे आर एम्बेसी पीपल। इस का जवाब क्या है ? (श्वबधान) एम्बेसी

पीपल होने की वजह से उसी दल के साथियों ने उनकी शिकायत की है।”

श्री हुकम चन्द कछवाय (उज्जैन) : अध्यक्ष महोदय, पार्टी के भगड़े इस सदन में क्यों लाये जा रहे हैं ?

श्रीमती नन्दिनी सत्पथी : पार्टी के भगड़े की बात नहीं है। चूँकि इस हाउस में कुछ कहा गया है, इस लिए मैं उस के बारे में स्पष्टीकरण कर रही हूँ।

MR. SPEAKER : Order, order.

SHRI HEM BARUA (Mangaldai) : That is a party matter. (*Interruptions*).

MR. SPEAKER : Order, order. I have allowed it. It is a personal explanation in reply to something which was said on this side of the House. She is entitled to have her say.

SHRIMATI NANDINI SATPATHI : Sir, I most emphatically and categorically repudiate the allegation that I am a Communist, as also the insinuation that I have kind any of connection with any foreign embassy.

Indeed, I must strongly protest against these utterly baseless, unjustified and defamatory allegations and insinuations. I challenge the hon. Member to produce one iota of evidence to support his allegations.

I leave it to you, Sir, and to this House to consider whether or not I am entitled to the protection of this House ; also whether it is not the privilege of this hon. House to have only facts and not unfounded and baseless allegations.

SHRI K. R. GANESH (Andaman and Nicobar Islands) : Sir, I rise on a point of personal explanation. On the 26th November, 1969, during the course of his speech, Shri Manubhai Patel made some references to me. He said : I quote—

“परसों ही कांग्रेस वर्किंग कमेटी में जो तीन नये सदस्य लिये गये हैं, अर्थात् श्री चन्द्रजीत यादव, श्रीमती नन्दिनी